

HIGH COURT OF JAMMU & KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

Subject : Corrigendum to the High Court Notification No.184 dated 19.11.2020.

CORRIGENDUM

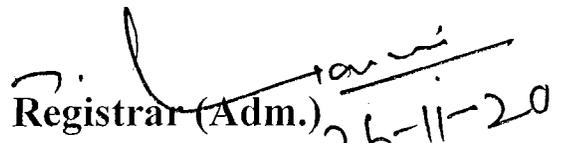
Please read date of surrender as "09.11.2020" instead of 19.11.2019 mentioned in the High Court Notification issued vide No.184 dated 19.11.2020 against the Advocate namely Ms. Mahajabeen Akhter D/O Sh. Ghulam Mohamad R/O Bagga P/O Sarh, Tehsil Mahore, District Reasi, falling at S.No.4 regarding surrender of Certificate of Enrollment No.JK-29/2016 dated 10.02.2016.


(Mohammad Yasin Beigh) 26-11-20
Registrar (Adm.)

No: 17522-31/C.P Dated: 26-11-2020

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge, Reasi.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu/Srinagar.
5. President District Bar Association, Reasi.
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
- ✓ 7. CPC, e-Courts, High Court of J&K, Jammu with the request to upload the same on the official website of J&K High Court for information of all the concerned.
8. Ms. Mahajabeen Akhter D/O Sh. Ghulam Mohamad R/O Bagga P/O Sarh, Tehsil Mahore, District Reasi for information.


Registrar (Adm.) 26-11-20